

(1887) 03 CAL CK 0008
In the Calcutta High Court

Queen-Empress

APPELLANT

Vs

Chandu Gowala and Another

RESPONDENT

Date of Decision : 21-03-1887

Acts Referred:

Citation : (1887) ILR (Cal) 355

Hon'ble Judges : W. Comer Petheram, C.J;Norris, J

Bench : Division Bench

Judgement

1. We do not think that what happened took away the jurisdiction of the Second Class Magistrate to commit the case to the Sessions, and as his proceedings were not illegal we decline to interfere the Sessions-Judge must proceed to try and dispose of the case.